13-year-old electrocuted, 7-year-old drowns amid heavy rain in Delhi; NHRC issues notices

https://www.msn.com/en-in/news/India/13-year-old-electrocuted-7-year-old-drowns-amid-heavy-rain-in-delhi-nhrc-issues-notices/ar-AA1oDa3T

Story by Moneycontrol News • 20h • 2 min read

A13-year-old boy tragically died from electrocution on Saturday afternoon in West Delhi's Kotla Vihar Phase 2. While playing cricket, he came into contact with a live wire from an iron pole linked to a cow shed at the edge of the ground, resulting in a fatal electric shock.

Despite being rushed to Deen Dayal Upadhyay Hospital, he was declared dead on arrival. The police have filed a case under section 106(1) of the Bharatiya Nyaya Sanhita, which deals with deaths caused by rash or negligent acts not amounting to culpable homicide.

In a separate incident, a 7-year-old boy drowned in a waterlogged park in Rohini's Sector 20 on Saturday evening. The child was playing in the park when he fell into the water. Aman Vihar Police Station received a PCR call around 6:30 pm, and upon arrival, the police found that the child had been taken to a hospital, where he was pronounced dead. Preliminary investigations suggest that the park had become waterlogged due to recent rain. The body has been sent for a post-mortem, and police are reviewing CCTV footage to determine the sequence of events.

Additionally, two 17-year-old boys drowned in a rainwater-filled pond in northwest Delhi’s Prem Nagar on Friday while searching for a ball.

In response to the above incidents, the National Human Rights Commission of India (NHRC) has issued notices to several Delhi officials, including the Delhi government, Delhi police commissioner, and the vice chairman of the Delhi Development Authority (DDA). On August 3, the NHRC expressed deep concern over civic negligence, noting that at least 13 lives were lost in Delhi-NCR due to electrocution and drowning in overflowing drains following heavy rainfall. The NHRC is seeking information on the measures being taken or planned to prevent such tragedies in the future.

13-year-old electrocuted, 7-year-old drowns amid heavy rain in Delhi; NHRC issues notices

https://www.moneycontrol.com/news/india/13-year-old-electrocuted-7-year-old-drowns-amid-heavy-rain-in-delhi-nhrc-issues-notices-12793353.html

Additionally, two 17-year-old boys drowned in a rainwater-filled pond in northwest Delhi’s Prem Nagar on Friday while searching for a ball.

Moneycontrol News August 12, 2024 / 10:39 IST

A 13-year-old boy tragically died from electrocution on Saturday afternoon in West Delhi's Kotla Vihar Phase 2. While playing cricket, he came into contact with a live wire from an iron pole linked to a cow shed at the edge of the ground, resulting in a fatal electric shock.

Despite being rushed to Deen Dayal Upadhyay Hospital, he was declared dead on arrival. The police have filed a case under section 106(1) of the Bharatiya Nyaya Sanhita, which deals with deaths caused by rash or negligent acts not amounting to culpable homicide.

In a separate incident, a 7-year-old boy drowned in a waterlogged park in Rohini's Sector 20 on Saturday evening. The child was playing in the park when he fell into the water. Aman Vihar Police Station received a PCR call around 6:30 pm, and upon arrival, the police found that the child had been taken to a hospital, where he was pronounced dead. Preliminary investigations suggest that the park had become waterlogged due to recent rain. The body has been sent for a post-mortem, and police are reviewing CCTV footage to determine the sequence of events.

Additionally, two 17-year-old boys drowned in a rainwater-filled pond in northwest Delhi’s Prem Nagar on Friday while searching for a ball.

In response to the above incidents, the National Human Rights Commission of India (NHRC) has issued notices to several Delhi officials, including the Delhi government, Delhi police commissioner, and the vice chairman of the Delhi Development Authority (DDA). On August 3, the NHRC expressed deep concern over civic negligence, noting that at least 13 lives were lost in Delhi-NCR due to electrocution and drowning in overflowing drains following heavy rainfall. The NHRC is seeking information on the measures being taken or planned to prevent such tragedies in the future.

फायर वि‍भाग की 'ग्राउंड रि‍यलि‍टी' चेकि‍ंग में फेल हुए CVC, NHRC, कैग समेत ये तमाम वि‍भाग - NHRC and NCDRC Building Fire Safety

https://www.etvbharat.com/hi/!state/delhi-fire-department-canceled-application-for-renewal-of-fire-safety-certificate-of-cvc-nhrc-cag-and-asi-building-delhi-news-dls24081203023

By ETV Bharat Delhi Team Published : 16 hours ago

3 Min Read

Renewal of fire safety certificate: CBC बिल्डिंग, आयुष भवन, CGA और NCDRC बिल्डिंग में आग से बचाव के पर्याप्त संसाधन नहीं हैं. फायर फाइटिंग सिस्टम नहीं है. ऐसे में यदि आग लगी तो यहां काम कर रहे लोगों की सुरक्षा सिर्फ राम भरोसे ही है.

नई दिल्ली: आग की घटनाओं से निपटने के लिए और फायर सेफ्टी इंतजामों को लेकर केंद्र सरकार के तमाम विभाग भी गंभीर नहीं दिख रहे हैं. इसकी वजह से केंद्र सरकार के अधीनस्थ आने वाले कई अहम विभाग अग्नि सुरक्षा इंतजाम के निरीक्षण में फेल हो गए हैं. फायर सर्वि‍स वि‍भाग की ओर से इन विभागों की 'ग्राउंड रि‍यलि‍टी' चेक की गई तो तमाम खामियां पाई गई हैं. इसके चलते दिल्ली फायर सर्विस विभाग ने इन विभागों के फायर सेफ्टी सर्टिफिकेट के रि‍नुअल आवेदन को रिजेक्ट कर दिया है. साथ ही सलाह दी है कि‍ उजागर हुई कमि‍यों को दूर किया जाए और अगर इनको दूर कि‍ए बि‍ना और फायर सेफ्टी इंतजामों के अभाव में इन भवन परिसरों का संचालन किया जाता है तो वह खुद के जोखिम पर ही होगा.

दिल्ली फायर सर्विस के निदेशक अतुल गर्ग की ओर से 8 अगस्त को इस संबंध में एक पत्र जारी कर साफ किया गया है कि जनरल पूल ऑफिस कॉम्प्लेक्स, आईएनए में स्थित सेंट्रल विजिलेंस कमीशन बिल्डिंग, आयुष भवन, नेशनल ह्यूमन राइट कमीशन बिल्डिंग, आर्कियोलॉजी सर्वे ऑफ इंडिया बिल्डिंग, महालेखा परीक्षक भवन, सीवीसी बिल्डिंग B1+ B2 के अलावा कॉमन बेसमेंट में तय मानकों के अनुसार फायर सेफ्टी इंतजाम नहीं कि‍ए गए हैं. नि‍रीक्षण के दौरान इन सभी कार्यालयों और परि‍सर में अनेकों कमियां पाई गई हैं. इन भवनों का नि‍रीक्षण 15 जून, 29 जून और 27 जुलाई को कि‍या गया, जि‍नमें अग्नि बचाव के लि‍ए कि‍ए जाने वाले इंतजाम नाकाफी पाए गए.

CGA बिल्डिंग में मिली ये खामियां: फर्स्ट और थर्ड फ्लोर पर कार्यालयों और कार्यालय फर्नीचर खड़ा करके सर्कुलर पॉसेज और कॉरिडोर पर अतिक्रमण किया गया है. लिफ्ट संकेतक हटे हुए मिले हैं.

कॉमन बेसमेंट (सीवीसी बिल्डिंग) में मिली खामियां: स्मोक मैनेजमेंट सिस्टम मैनुअल कॉल प्वाइंट्स (एमसीपी) के साथ इंटीग्रेटेड नहीं किया गया है. बेसमेंट में अनुचित रखरखाव पाया गया, जो अग्नि सुरक्षा की दृष्टि से खतरनाक है. निदेशक की ओर से इन सभी विभागों को निरीक्षण के दौरान पाई गई कमियों के मद्देनजर अग्नि सुरक्षा प्रमाण पत्र के नवीनीकरण के लिए किए गए आवेदन को डीएफएस नियम-2010 के नियम 37 (3) के तहत रद्द कर दिया गया है. उन्होंने इन सभी को फायर सेफ्टी इंतजामों के अभाव में संचालित करने पर मालिक या कब्जेदार के जोखिम और दायित्व पर ही संचालित होने की बात भी कही है.